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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 12/73(4)/NCLT/AHM/2017

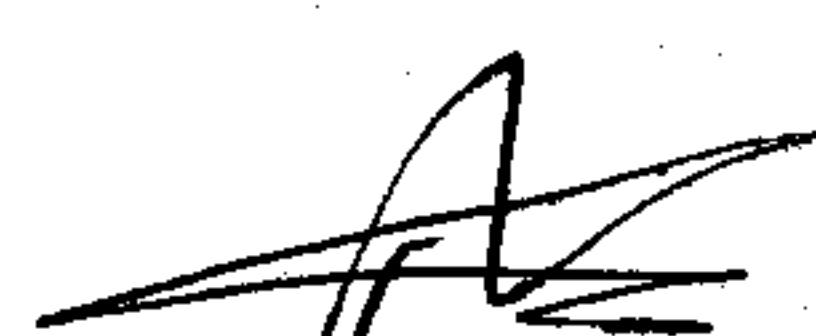
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

Name of the Company: Tej Mariyappa
V/s.
Neesa Leisure Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ashok Sachdeva	A.R.	DEPOSITOR	
2.				

ORDER

Authorised Representative Mr. Ashok Sachdeva present for Petitioner. None present for Respondent.

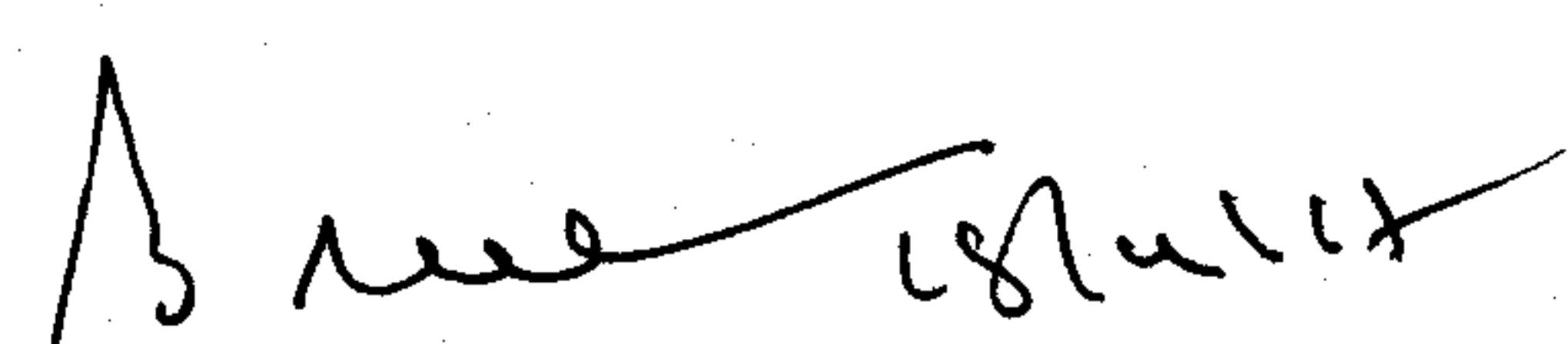
Reply filed by Respondent. Rejoinder filed by petitioner.

Application filed by Respondent under Rule 11 of the NCLT Rules, 2016.

Registry is directed to scrutiny the Application and if found in order list the matter on 27.04.2017 for hearing of main petition as well as application.

In case Respondent is not ready for hearing on the main petition and on application filed by him the matter will be decided according to law basing on the material available. No further adjournment will be granted in this matter.

List the matter on 27.04.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of April, 2017.